

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH, LUCKNOW.**

Original Application No. 74 of 2020

This the 14th day of February, 2020

Hon'ble Ms. Jasmine Ahmed, Member-J

Krishna Chandra Sharma, aged about 86 years, S/o late Sri Ambika Prasad, R/o Village & Post Khutauli, BPO, Dariyabad, Barabanki.

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Applicant

By Advocate : Sri Praveen Kumar

Versus.

1. Union of India through the Chief Postmaster General, U.P. Circle, Lucknow.
2. The Director, Postal Accounts, Sector D, Aliganj, Lucknow.
3. The Accounts officer (Pension), Office of Chief Postmaster General, U.P. Circle, Lucknow.

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Respondents

By Advocate : Sri Shobhit Saxena for Sri Rajesh Katiyar

ORDER (Oral)

This O.A. has been filed by the applicant under Section 19 of A.T. Act with a prayer to direct the Opposite parties to pay pension at the enhanced rate to the applicant w.e.f. 1.1.2006 in terms of revised PPO issued on 22.7.2014 and also to pay the arrears thereof w.e.f. 1.1.2006 to 23.9.2012 in terms of PPO issued on 22.7.2014 alongwith interest @ 12% per annum from the date of due till the date of actual payment.


2. The applicant is a retired personnel. The applicant was informed under RTI that the pension of the applicant has been revised and PPO has been issued on 22.7.2014. Thereafter, the Director Postal Accounts sent a letter dated 12.5.2017 to the Accounts officer (Pension) asking about the payment of arrears of revised pension in terms of 6th CPC to the applicant in which too it was informed that the pension of the applicant has been revised and for payment it has been sent to the office of Chief Postmaster General. On 12.6.2017, the applicant was required to furnish the revised PPO dated 22.7.2014, which he submitted vide letter dated 6.7.2017. When the respondents did not release the arrears of pension, the applicant preferred a representation dated Nil February,

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2018 to the respondents and the same is said to be still pending. At this stage, learned counsel for the applicant states that the applicant would be happy and satisfied if a direction is being given to the competent authority/respondents to consider and decide the pending representation of the applicant dated Nil February, 2018, contained in Annexure no.6, in accordance with law by passing a reasoned and speaking order within a time bound manner, to which the learned counsel for the respondents has no objection.

3. In view of the innocuous prayer made by the learned counsel for the applicant, this O.A. is disposed of finally at admission stage itself without going into the merits of the case with a direction to the competent authority/respondents to consider and decide the pending representation of the applicant dated Nil February, 2018, contained in Annexure no.6 in accordance with law within a period of six weeks from the date of receipt of certified copy of this order by passing a reasoned and speaking order under intimation to the applicant.

4. In view of the above, the O.A. stands disposed of with the aforesaid terms. There shall be no order as to costs.


(Ms. Jasmine Ahmed)
Member-J

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